

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:4050
ANSWERED ON:17.05.2006
SCHEMES FOR GRAM PANCHAYAT
Reddy Shri Karunakara G.

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of the rights of the Pradhans, Members of the Development Committees and the District Councils under the three tier system of Panchayati Raj;
- (b) the details of the schemes available and the money being provided under each scheme for the development of Gram Panchayat;
- (c) whether the development works under the said schemes have not taken place in a satisfactory manner in Karnataka during the last three years;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the action taken by the Government in this regard?

Answer

MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

(a): Article 243 C (4) provides that the Chairperson of a Panchayat and other members of a Panchayat, whether or not chosen by direct election from territorial constituencies in the Panchayat area, shall have the right to vote in the meetings of the Panchayats. Article 243 G further provides that it is for the State legislatures to frame laws with provisions for devolution of powers and responsibilities upon Panchayats at the appropriate level with respect to:

- i. the preparation of plans for economic development and social justice;
- ii. the implementation of schemes for economic development and social justice as may be entrusted to them including those in relation to the matters listed in the Eleventh Schedule.

Article 243ZD provides for the constitution of District Planning Committees to consolidate the plans prepared by the Panchayats and the Municipalities in the district and to prepare a draft development plan for the district as a whole, in consultation with such institutions and organizations as the Governor may, by order, specify, and to forward the development plan to the Government of the State. There are Panchayats at the district level but no District Councils under the three tier system of Panchayati Raj. Part IX of the Constitution does not apply to Sixth Schedule areas where there is provision for the constitution of Districts Councils.

(b): Funds are allotted for the development of Panchayats under the Sampoorna Grameen Rojgar Yojana and Finance Commission Grants. The XII Finance Commission has recommended grants amounting to Rs. 20,000 crores, payable over the 5 year period 2005-10, to augment the Consolidated Fund of the States to supplement the resources of the Panchayati Raj Institutions. Under the Sampoorna Grameen Rozgar Yojana, during the year 2006-07 an amount of Rs. 2897.50 crore has been allocated to the States/ UTs and at least 50 per cent of this allocated amount is required to be spent by the Gram Panchayats.

There are a number of major programmes such as the Sarva Shiksha Abhiyan and the Mid-day Meal Scheme of the Department of Elementary Education and Literacy, the Drinking Water Mission and Total Sanitation Campaign of the Department of Drinking Water Supply, National Rural Health Mission of the Ministry of Health and Family Welfare, Integrated Child Development Services(ICDS) of the Ministry of Women and Child Development, National Rural Employment Guarantee Scheme, Swarnajayanti Grameen Swarozgar Yojana (SGSY), Indira Awas Yojana(IAY) and Pradhan Mantri Gram Sadak Yojana(PMGSY) of the Ministry of Rural Development and Rajiv Gandhi Grameen Vidyutikaran Yojana of the Ministry of Power, which are directed to benefit the rural population. The details of the amounts spent under each for the development of Gram Panchayats would be available with the States. Based on the information received from the Government of Karnataka, the details of the schemes available and the money being provided under each scheme for the development of Gram Panchayats in Karnataka are as follows:

Sl. No The Details of the Schemes Money provided
In year 2005-06
(Plan Budget)
(Rs. in lakhs)

1. Forest	140.80
2. Bonded labour	61.30
3 Area development and Self Employment Programme (SGSY, DRDA Administration, WGDP, DPAP, DDP & IWDP)	15821.34
4 Minor Irrigation	12427.74
5 Art, Culture and Library	185.82
6 Housing	22548.64
7 Rural Employment programmes	14964.08
8 Grants to Gram Panchayats	32042.02
9 Water Shed Development	2793.44
10 Rural Water Supply	52865.94
11 Rural Energy Programmes	1239.10
12 Welfare of SCs (Construction of hostel buildings)	1200.00
13 Roads and Bridges	2224.41

(c) : As per information given by the Government of Karnataka, development works in Karnataka under the schemes mentioned in Part (b) have been implemented in a satisfactory manner.

(d) and (e) : Do not arise.